

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION

RAJYA SABHA
UNSTARRED QUESTION NO. 201
ANSWERED ON 24.07.2024

Paper leaks in the NEET UG 2024 exam

201. SHRI SANJAY RAUT:

Will the Minister of EDUCATION be pleased to state:

- (a) the specific measures National Testing Agency (NTA) is taking to address the allegations of irregularities and paper leaks in the NEET UG 2024 examination;
- (b) the manner in which the NTA ensures the integrity of the examination process, and what steps are being implemented to prevent such issues in future; and
- (c) measures being taken to mitigate the impact of these irregularities on students' academic and professional futures, especially those who may have been unfairly affected by the examination process?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(DR. SUKANTA MAJUMDAR)**

(a) to (c) The Ministry of Education has asked the Central Bureau of Investigation to conduct a comprehensive investigation into the entire gamut of alleged irregularities including conspiracy, cheating, breach of trust etc. w.r.t. the NEET(UG) 2024 Examination.

To suggest effective measures for conducting transparent, smooth and fair conduct of examinations by the NTA, the Ministry of Education has constituted on 22.06.2024 a seven member High-Level Committee of Experts, headed by Dr. K. Radhakrishnan, former Chairman ISRO and Chairman BoG, IIT Kanpur to make recommendations on Reforms in mechanism of examination process, Improvement in Data Security protocols and Structure and functioning of NTA. The mandate of the Committee includes analysis of end-to-end examination process, thorough review of standard operating Procedures/Protocols and evaluation of existing data security protocols. The committee shall submit report in two months.

As a deterrence to unfair means in public examinations, the Central Government has enacted the Public Examination (Prevention of Unfair Means) Act 2024. This Act has come into force w.e.f. 21st June, 2024 and Rules have also been notified thereunder on 23rd June, 2024
